

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 302
(IB)-487(ND)2018
New IA-1944/2024

IN THE MATTER OF:

M/s. Shakti Clearing Agency

... Applicant/Petitioner

Versus

M/s. FE (INDIA) Ltd.

... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 08.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-1944/2024: The IA is preferred for taking 20th Progress Report for the quarter ended on 31.03.2024 on record.

For the reasons stated therein, **the IA stands allowed** and the 20th Progress Report is taken on record, subject to just all exceptions.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)